

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 2379
ANSWERED ON 05.08.2022

COMPLAINTS AGAINST MANAGEMENT OF RVNL

2379 SHRI SANJAY RAUT:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether Government has received any complaints against the management of Rail Vikas Nigam Limited (RVNL) about the misuse of Government funds and diversion of a large amount in an unauthorised manner, to a private company;
- (b) if so, the details thereof and Government's reaction thereto; and
- (c) the details of steps taken or proposed to be taken by Government against the culprits and getting back the wrongfully diverted amount?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) Yes, Sir.

(b) It has been alleged that Railway funds of ₹ 1100 crores and Interest of ₹ 500 crores thereon thus a total of ₹ 1600 crores approximately has been diverted as unsecured advance to a Special Purpose Vehicle viz Krishnapatnam Railway Company Ltd (KRCL). The matter is under investigation in consultation with Central Vigilance Commission. However, investigation so far has revealed that the outstanding amount receivable by RVNL from KRCL is ₹ 842.71 crore and the interest thereon is another ₹ 504.26 crore as on 31.12.2021.

(c) The case has been investigated by Railway Board Vigilance and referred to Central Vigilance Commission for their first stage advice which is awaited.
